

ITEM NO.4 Court 5 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 371/2021

FOUNDATION FOR INDEPENDENT JOURNALISM & ORS.

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

(FOR ADMISSION and IA No.108934/2021-GRANT OF INTERIM RELIEF and IA No.108936/2021-EXEMPTION FROM FILING O.T.)

Date : 08-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Nitya Ramakrishnan, Sr. Adv.

Mr. Shadan Farasat, AOR

Ms. Vinoothna Vinjam, Adv.

Mr. Shourya Dasgupta, Adv.

Ms. Nitya Ramakrishna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ms. Nitya Ramakrishnan, learned counsel appearing for the writ petitioners seeks permission to withdraw this writ petition to pursue other remedies available to the petitioners under law.

No coercive steps shall be taken against the petitioners for a period of two months from today.

Writ petition is, accordingly, dismissed as withdrawn.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master